

**FORM A****PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF M/s. CHAITRA GLAZE PRIVATE LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	M/s. CHAITRA GLAZE PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	04/02/2005
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Bengaluru, Under the companies Act 1956
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U27203KA2005PTC035536
5.	Address of the registered office and principal office (if any) of corporate debtor	No.8 (First Floor), 1st Main Road BHCS Layout, BSK III Stage Bangalore, KARNATAKA
6.	Insolvency commencement date in respect of corporate debtor	27/11/2019-Date of Order 09/12/2019-Date of receipt of copy from NCLT.
7.	Estimated date of closure of insolvency resolution process	180 days from date of commencement of Resolution Process which is 25/05/2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	RAMANAHALLI SHIVANNA DODDABYREGOWDA, REG NO. <b>IBBI/IPA-002/IP-N00583/2017-18/11775</b>
9.	Address and e-mail of the interim resolution professional, as registered with the Board	NO.350 1st Cross, Canara Bank Layout, Kodigehalli, Vidyaranyapura (post) BENGALURU-560097  Mobile No.9916633897,9483080322 E-mail: rsdgowda@yahoo.co.in
10.	Address and e-mail to be used for correspondence with the interim resolution professional	# 350 1st Cross, Canara Bank Layout, Kodigehalli, Vidyaranyapura (post) BENGALURU-560097 Mobile No.9916633897,9483080322 E-mail: rsdgowda@yahoo.co.in
11.	Last date for submission of claims	23/12/2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class (es) N/A
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. 2. N/A 3.
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: <a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a> Physical Address: N/A

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the M/s. CHAITRA GLAZE PRIVATE LIMITED on 27/11/2019.

The creditors of M/s. CHAITRA GLAZE PRIVATE LIMITED, are hereby called upon to submit their claims with proof on or before 23/12/2019 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [specify class] in Form CA.

**Submission of false or misleading proofs of claim shall attract penalties.**

Date : 11.12.2019

Place : BENGALURU

**Ramanahalli Shivanna Doddabyregowda**

Name and Signature of Interim Resolution Professional

